

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 506 of 2003
(OA 255 of 1996)

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Mr. K.K. Chowdhury

- VS -

Telecom

For the Applicant : Mr. H. Chakraborty, Counsel

For the Respondents: Ms. K. Banerjee, Counsel

Date of Order : 11-03-2004

ORDER

MR. NITYANANDA PRUSTY, JM

Heard Mr. Chakraborty, 1d. counsel for the applicant and Ms. Banerjee, 1d. counsel for the official respondents.

2. The O.A. 255 of 1996 was dismissed since neither the applicant nor his counsel was present on 22-9-2003 when the matter was even called for the second time on that date, and earlier on six occasions nobody was present on behalf of the applicant. Considering the submissions made by the 1d. counsel for both the parties, the order of dismissal dated 22-9-2003 is recalled and O.A. is restored to its original file and position subject to payment of cost of Rs.500/- to be paid by the applicant to the CAT, Bar Association, Calcutta. On payment of the same the Secretary, Bar Association shall issue receipt to that effect and the applicant shall file the receipt in Court. In case receipt of payment is not filed within the period of two weeks from date, the O.A. shall stand dismissed. MA is disposed of. No order as to costs.


Member (J)


Member (A)

DKN